IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

22. **C.P. (IB)/1181(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.09.2023**

NAME OF THE PARTIES: Il&Fs Financial Services Limited
Vs.
Ghv Hotel (India) Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

1. Mr. Amol Rasal a/w Mr. Manan Bhindora i/b M/s. M Kher Ambalal & Co., Ld. Counsel for the Financial Creditor present. Mr. Jash Shah i/b DSK Legal, Ld. Counsel for the Corporate Debtor present.

2. Ld. Counsel for the Corporate Debtor has mentions that the Hon'ble NCLAT vide its order dated 21.08.2023 has stated that-

> *"Mr. Raunak Dhillon Learned Counsel appearing for the ILFS submits that these applications be adjourned to enable the applicant to obtain further instructions in the matter.*
> *Mr. Raunak Dhillon submits that against the 3rd party entities against whom proceedings have been initiated, ILFS is not prosecuting the proceedings."*

3. The Counsel further submits that the said IA-3169/2023 has been listed before the Hon'ble NCLAT on 25.09.2023 and requested to list the present company petition thereafter.

4. In view of the above NCLAT order and request of the Ld. Counsel, list this matter for further consideration on **16.10.2023**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

11.09.2023 / *Bmb*